

**GOVERNMENT OF INDIA
EXTERNAL AFFAIRS
LOK SABHA**

STARRED QUESTION NO:392
ANSWERED ON:16.12.2009
INTERNATIONAL CONVENTION FOR ENFORCED DISAPPEARANCE
Tewari Shri Manish

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether India is a signatory to the International Convention for the Protection of All Persons from Enforced Disappearance;
- (b) if so, the details thereof;
- (c) whether despite signing the Convention in 2007, India is yet to ratify the Convention thereby becoming a state party to it;
- (d) if so, the details thereof including the reasons for the delay in ratifying the Convention;
- (e) whether it is a fact that non-ratification of the treaty by India is holding up the entry into force of the Convention; and
- (f) if so, the details thereof?

Answer

THE MINISTER OF EXTERNAL AFFAIRS (SHRI S.M. KRISHNA)

- (a) Yes, Sir. India is a signatory to the International Convention for the Protection of all Persons from Enforced Disappearance.
- (b) The Convention was adopted by the General Assembly of the United Nations, vide its Resolution 61/177, dated 20th December 2006. India signed the Convention on 6th February 2007 at a special signing ceremony at Paris, i.e. on the day it was opened for signature.
- (c) India has not yet ratified the Convention.
- (d) The question of implementing legislation is under examination by the Ministry of Home Affairs and the Ministry of Law and Justice.
- (e) No, Sir.
- (f) The Convention is open for signature and ratification or accession by all Member States of the United Nations, and will enter into force after 20 States have ratified or acceded to it. So far, eighteen States have ratified or acceded to the Convention. There are 81 States which have signed but all have not yet ratified the Convention. Therefore, it will enter into force after another two Member States of the United Nations ratify or accede to it.